

**FORM A**  
**PUBLIC ANNOUNCEMENT**

*(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

**FOR THE ATTENTION OF THE CREDITORS OF FANS ASIA PRIVATE LIMITED**

| <b>RELEVANT PARTICULARS</b> |   |   |
|-----------------------------|---|---|
| 1.                          | Name of corporate debtor  | FANS ASIA PRIVATE LIMITED   |
| 2.                          | Date of incorporation of corporate debtor   | 21 October 2009   |
| 3.                          | Authority under which corporate debtor is incorporated / registered   | RoC, Vijayawada   |
| 4.                          | Corporate Identity No. / Limited Liability Identification No. of corporate debtor   | U29306AP2009PTC065572   |
| 5.                          | Address of the registered office and principal office (if any) of corporate debtor  | S No. 1281/1, F No.404, Vinayaka Paradise, Autonagar, VISAKHAPATNAM 530 012   |
| 6.                          | Insolvency commencement date in respect of corporate debtor   | 20.10.2023  |
| 7.                          | Estimated date of closure of insolvency resolution process  | 17.04.2024  |
| 8.                          | Name and registration number of the insolvency professional acting as interim resolution professional                                 | Sri Sesha Srinivas Malladi,<br>IBBI Regn No. IBBI/IPA-001/IP-P01130/2018-2019/11930<br>AFA valid upto 09.01.2024  |
| 9.                          | Address and e-mail of the interim resolution professional, as registered with the Board   | 'Sita Lakshmi', 3rd Floor, 12-2-823/A-57, Santosh Nagar Colony, Behind Arvind Eye Hospital, Mehdipatnam, Hyderabad-500028<br>e-mail: <a href="mailto:ip.malladi63@gmail.com">ip.malladi63@gmail.com</a> |
| 10.                         | Address and e-mail to be used for correspondence with the interim resolution professional   | 'Sita Lakshmi', 3rd Floor, 12-2-823/A-57, Santosh Nagar Colony, Behind Arvind Eye Hospital, Mehdipatnam, Hyderabad-500028<br>e-mail: <a href="mailto:fans.cirp@gmail.com">fans.cirp@gmail.com</a>       |
| 11.                         | Last date for submission of claims  | 09-11-2023  |
| 12.                         | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | None  |
| 13.                         | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | N.A.<br>1   |

|     |   |  |
|-----|---|--|
| 14. | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at: | Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a><br>Physical Address: N A |
|-----|---|--|

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the FANS ASIA PRIVATE LIMITED on 20.10.2023.

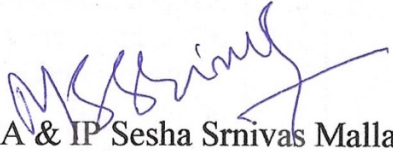
The creditors of FANS ASIA PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 08.11.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**



  
CA & IP Sesa Srinivas Malladi  
Interim Resolution Professional  
Date: 26<sup>th</sup> October, 2023  
Place: HYDERABAD